

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
4333/2015

(Arising out of impugned final judgment and order dated 17/10/2014
in SB No. 32/2014 passed by the High Court of Judicature at
Allahabad, Lucknow Bench, Lucknow)

PRAVEEN KUMAR DHUSIA

Petitioner(s)

VERSUS

STATE OF U.P AND ORS

Respondent(s)

(With appln.(s) for c/delay in filing SLP and office report)

Date : 16/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Ms. Anindita Pujari, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

In SLP(C)No.36426 of 2014, arising out of common impugned
order, notice has been issued by this Court on 08.01.2015.

Delay condoned.

Issue notice.

Tag with SLP(C)No.36426 of 2014.

(SATISH KUMAR YADAV)
COURT MASTER

(RENU DIWAN)
COURT MASTER